GOVERNMENT OF INDIA MINISTRY OF COMMERCE & INDUSTRY DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE

LOK SABHA

STARRED QUESTION NO. 494. TO BE ANSWERED ON WEDNESDAY, THE 6TH APRIL, 2022.

SHARED MOBILITY INDUSTRY

*494. SHRI BALUBHAU ALIAS SURESH NARAYAN DHANORKAR:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state: वाणिज्य एवं उद्योग मंत्री

- (a) whether steps are being taken by the Government to support shared mobility industry in the country and if so, the details thereof;
- (b) whether the Government is promoting shared mobility industry in the light of its many ecological, affordable and sustainable benefits and if so, the details thereof;
- (c) the steps taken by the Government to ensure adequate support to the nascent carpooling sector of the country;
- (d) whether the Government is aware of the operational hindrances the carpool sector is facing in States like Karnataka; and
- (e) the steps being taken by the Government to ensure that the carpooling companies are protected from such hindrances?

ANSWER

वाणिज्य एवं उद्योग मंत्री (श्री पीयूष गोयल) THE MINISTER OF COMMERCE & INDUSTRY (SHRI PIYUSH GOYAL)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO. 494 FOR ANSWER ON 6TH APRIL, 2022.

(a) to (e): Shared mobility is broadly defined as transportation services and resources that are shared among users, either concurrently or one after another. This includes public transit, micro mobility (bike sharing, scooter sharing), automobile-based modes (car sharing, rides on demand, and micro transit) and commute-based modes or ridesharing (carpooling and vanpooling).

Ministry of Road Transport & Highways has issued the Motor Vehicle Aggregators Guidelines, 2020, on 27th November, 2020, in accordance with section 93 of Motor Vehicles Act, 1988, for compliance by all States/ UTs. These guidelines provides a guiding framework to the State/UT Governments to consider for issuance of license as well as regulating the business being conducted by such Aggregators.

To support the Shared Mobility Industry, the Ministry of Road Transport & Highways (MoRTH) have published Taxi Policy Guidelines in December, 2016; and provisions have been made for better utilization of transportation assets and reducing traffic congestion at the state level under The Motor Vehicles Amendment Act, 2019 of MoRTH. Several States have also developed policies to regulate the shared mobility ecosystem. Initiatives for planning and management of public transport system including issues of share mobility, are taken up by the State Governments/ Union Territories/ Urban Local Bodies.

Scheme of implementation or operation of carpooling is not formulated in the State of Karnataka.

Government addresses transport related issues/grievances through prescribed mechanisms. However, transportation being a State subject, concerned State Governments/ UTs are responsible for promotion of shared mobility and redressal of operational difficulties related to this issue.
